

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 138 OF 2015

Dated: 3rd January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation	...	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Counsel for the Respondent(s) : None

ORDER

The learned counsel, Ms. Anushree Bardhan, appearing for the Appellant submitted that the needful has been done.

Submission made by her, as stated above, placed on record.

Registry is directed to check.

If the needful has been done in the instant case, Registry is directed to list this matter on 07.02.2018 as requested.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member